allow him. But I would request members to be more responsible in future.

## CONSTITUTION (AMENDMENT) BILL\*

# (Substitution of Art. 370)

श्री यशवंत सिंह कुशवाह: मैं प्रस्ताव करता हूं कि भारत सरकार के संविधान में और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री यशवंत सिंह कुशवाह : मैं विधेयक को पेश करता है

15.05 hrs.

### CONSTITUTION (AMENDMENT) BILL

(Amendment of Arts. 330 and 332) by Shri Suraj Bhan-Contd.

MR. DEPUTY-SPEAKER : Further consideration of the following motion moved by Shri Suraj Bhan on the 31st July, 1970 :

"That the Bill further to amend the Constitution of India, be taken into consideration".

Two hours were alloted originally for this; we have taken 3 hours. 6 minutes. Still there is a long list of intending speakers. I would like to take the pleasure of the House. How long more shall we devote to this?

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I move that the Bill be postponed. भी मोलहू प्रसाद (बासगांव) : मैं इस का विरोध करूंगा।

SHRI P. RAMAMURTI (Madurai) : This is a very important Bill. I am sure many members would support it. But if such an important Bill is taken up suddenly, we should ensure the presence of the requisite majority. As it is, a whip has gone round to members to be present on the 2nd September for the other Constitution amendment Bill. As many members are not present now, I do not want that this Bill should fall through for want of the requisite majority. In the interest of the Harijans themselves, not press for voting now. Let us fix a particular time after giving sufficient notice to members, so that it has the requisite support.

SHRI R. D. BHANDARE (Bombay Central): There can be a full discussion.

SHRI P. RAMAMURTI : I have no objection, but let there be no voting today.

SHRI S. M. SOLANKI (Gandhinagar): I support Shri Ramamurti.

MR. DEPUTY-SPEAKER : I am in the hands of the House.

SHRI R. D. BHANDARE : Before you leave it to the House, let me make a submission.

MR. DEPUTY-SPEAKER : Yes. The same question was raised on the last occasion. There was a motion that the Bill be adjourned to the next day; that was negatived. Under rule 338, we cannot take up the same motion in the same session.

SHRI R. D. BHANDARE : Since there is a long list of speakers, let the discussion continue.

SHRI KANWAR LAL GUPTA : Let us allot 3 hours for it.

MR. DEPUTY-SPEAKER : Is that the sense of the House ?

SOME HON. MEMBERS : Yes.

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# 267 Constn. (Amdt.) Bill

श्री प्रकाझवोर झास्त्री (हापुड़) : उपा-घ्यक्ष महोदय, इसी तरह से समय बढ़ाने के कारण आचार्य क्रुगालानी का बिल पहले भी रह गया था। अगर आज भी समय बढ़ाया गया तो वह रह जायेगा। कम से कम वह शुरू हो सके इतना तो जरूर कीजिये।

श्री कंवर लाल गुप्त : जैसा श्री राममूर्ति ने कहा, यह बहुत महत्वपूर्ण बिल है, और इस में जो बेचारे सैकड़ों सालों से पिछड़े हुए हैं उनकी भलाई की चीज हैं । आज लोगों को इस की नोटिस नहीं है । जब तक हाउस में रिक्विडिट मैजारिटी नहीं रहेगी तब तक यह बिल पास नहीं हो सकेगा, भले ही सारे के सारे लोग इस के फेवर में वोट डाल दें क्योंकि यह कांस्टि-ट्यूशन अमेंडमेंट बिल है । इस वास्ते मेरी यह सर्जशन है कि तीन घंटे कम से कम इसके लिए और दिए जायें ।

श्वी प्रकाशवीर शास्त्रीः यह नहीं हो सकता है।

श्वी झिव चन्द्र भ्हाः आपने यह इंतजाम क्यों नहीं किया, पंद्रह दिन पहले सदस्यों को [ूक्यों नहीं बताया है कि वे सब लोग मौजूद रहें ?

MR. DEPUTY-SPEAKER: There is a concrete proposal that we spend three hours more on this Bill. I have no objection to that, if that is the pleasure of the House.

श्वी प्रकाश वीर शास्त्री : हम इसका विरोध करते हैं । कैसे कहते हैं कि हाउस एग्री कर रहा है । हम पक्ष में नहीं हैं कि तीन घंटे और चलाया जाए । मेरा कहना यह है कि इस विघेयक को पास कराना चाहने हैं तो इस पर चर्चा कर ली जाए ग्रौर वोट ले लिये जायें । ऐसा नहीं होना चाहिये कि दूसरे बिलों को आप बिल्कुल बेकार कर दें । पहले वाले शुक्रवार भी कोई दूमरा बिल नहीं आ पाया था और इस शुक्रवार को भी कोई दूसरा बिल नहीं आएगा। इस तरह से एक ही बिल पर सारे का सारा नान आफिशल समय दे दिया जाए, हम इससे बिल्कुल सहमत नहीं हैं। आप इसके ऊपर सदन की राय ले लें।

MR. DEPUTY-SPEAKER : Mr. Gupta has proposed that three hours more should be given to this Bill. Mr. Shastri opposes that.

SHRI PRAKASH VIR SHASTRI: I propose only one hour.

MR. DEPUTY-SPEAKER: I take it that Mr. Gupta's motion is formally moved, that three hours more be allotted for the discussion of this Bill. I will put it to the House.

The question is :

"That discussion on Shri Suraj Bhan's Bill further to amend the Constitution be extended by another three hours."

The motion was adopted.

SHRI SIDDAYYA (Chamrajanagar) : Mr. Deputy-Speaker, this Bill seek to amend the Constitution to reserve seats for the Scheduled Castes and Tribes according to the population. While calculating the actual number to be reserved, fractions less than half are neglected and fractions more than half are considered as one. The amendment seeks to insert the words 'not less than' for the words 'as nearly as possible' in article 330 and 332 of the Constitution. The effect of this amendment would be that the Scheduled Castes will have 9 seats more and the Scheduled Tribes ten seats more in the Lok Sabha. In the various State Assemblies the former will have six more seats while the latter will have six or seven more seats.

Examining the Bill to find out whether it is constitutional or not, whether there are any legal difficulties, I want to make the following observations. In the case of the autonomous districts of Assam the words used are 'not less than. Therefore, these words are already there in Article 332 (4) of the Constitution and they cannot be unconstitutional of illegal.

## 15.16 hrs.

[SHRI K. N. TIWARY in the Chair]

The State can in fact make special provision for their advancement under article 15(4) :

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes."

Therefore, constitutionally this is in order.

Next I shall point out how far there may or may not be any anomaly as a result of this Bill in certain areas or Union Territories. The total population of the Union Territories is ninty lakhs for which the Constitution has provided them not less than 25 seates. As things stand today, injustice has been done to the Scheduled Castes in this respect. The total population of the Scheduled Castes Union Territories is and Tribes in the 12 lakhs and 11.15 lakhs respectively. They ought to have got both of them put together. seven seats. But the Scheduled Tribes have been given four seates. and the Scheduled Castes only two seates. One seat has been actually grab bed by the other population.

Then, coming to the point whether there will be any anomaly if this Bill is accepted, I want to point out certain lacunae in the allotment of seats. Laccadive, Minitoy and Amindivi Islands have got a Population of only 24.000. but it has got one seat reserved. In the case of Pondicherry, where the population of Scheduled Castes is nearly, 57,000, there is no seat. In the case of Tripura, where the population of Scheduled Castes is 1,90.725, there is no seat reserved for them. In the case of Manipur, where the population is 13.376, there is no seat for them, and in the case of Goa, Diu and Daman, where the population is 25,000, there is no seat for them.

There is another objection that if the amendment is accepted in the Union territories where there are only two seats both will be reserved for Scheduled Castes and Scheduled Tribes and nothing will be left for the general population. If you consider the population of Scheduled Castes and Schoduled Tribes and the general population in those areas, the general population will be between 60 to 90 per cent, and this cannot be a ground for not accepting this Bill, because in all the constitrencis in which seats are reserved for Scheduled Castes and Scheduled Tribes, the percentage of population varies between 10 to 20 only. Even there, 80 to 90 per cent of the others cannot contest the elections. Therefore there is no ground to say that 80 to 90 percent of the general population will go without representation in the Lok Sabha.

There is another argument which can be advanced, namely, since the Scheduled Castes and Scheduled Tribes can also contest for general seates according to the law, there is no need to accept this amendment. Before, 1960, when there were doubl-enmber constituencies, there was scope for Scheduled Castes and Scheduled Tribes to get elected to the general seats. Now, that has been abolished. We have got singlemember constituencies, reserved for the Scheduled Castest and Schedled Tribes respectively everywhere. If you codsider the number of seats secured by the Scheduled Castes and Scheduled Tribes against a general seat, you will find that in the whole country, only one general seat in Assam has been won by the Scheduled Tribes. Not a single Scheduled Caste has been able to win a seat in the general constituency anywhere else so far. The different political parties, for reasons best known to themselves, have not put Scheduled Castes or Scheduled Tribes as their candidates for the general seats.

During the last election, our party, the Congress party, put up Shri Sanjivayya as a candidate for a general seat in the Kurnool district in Andhra Pradesh. As you know, he was at that time a member of the Union Cabinet, and he had the privilege of serving as the Chief Minister of a State, that

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is, Andhra Pradesh, and he had served also as the President of the Indian National Congress. But such a man was defeated in the election because he contested in a general seat.

I will give another instance. Let us consider the case of Babu Jagjiwan Ram. He is the accredited leader of the backward classes of this country. With his long political career, was he convinced that he could contest for a general seat and win? That shows that scheduled castes and tribes are not able to contest general seats and win. though there is no legal bar to it. The only point for consideration is, by accepting this amendment, the strength of Scheduled castes and tribes in Lok Sabha and Assomblies will increase to some extent. Everybody should appreciate this increase because they have been suppressed for centuries educationally, economically, politically and in every respect. Such a community can advance only by getting political power. That is why I have great pleasure in supporing this Bill. I am happy thet most of the speakers have welcomed the Bill. I plead with the Minister that since it is a Constitution Amendment Bill, which has been unanimously supported by all sections of the House, Government should bring forward its own Bill and see that it is passed.

श्री आत्म बास (मुरेना) : सभापति महो-दय, सरकार से मेरा निवेदन हैं कि श्री सूरज मान ने जो संशोधन विघेयक रखा हैं, वह उस को स्वीकार कर ले । हरिजनों और आदिवा-सियों के लिए जो अधिकार और सहूलियतें रखी गई हैं, उन पर किस प्रकार ढकेती पड़ रही है और इन जातियों का किस प्रकार शोषण हो रहा है, मैं उस का एक उदाहरण आप के सामने रखना चाहता हूं।

ग्वालियर राज्य में चोपड़ा नाम के एक सज्जन ने अपने लड़ के की एक हरिजन द्वारा गोद नशीनी करा के और उसी के अनुसार उस की वल्दियत लिखा कर उस को मैंडिकल कालेंब में दाखिल करा दिया। इस तरह के बीस, इक्कीस केक्षिज हुए हैं, जिन की जांच हो

चुकी है। आप को यह जान कर आवध्यर्च होगा कि नौकरियों में भी इस तरह की गड़बड़ियां हो रहीं हैं। शासन से मेरी प्रार्षना है कि वह इस प्रकार के प्रकरणों की जांच करा कर इस प्रकार की गड़ बडियों को रोके।

जहां तक हरिजनों और आदिवासियों की जनसंख्या का सम्बन्ध है, यह सर्वविदित है कि 1931 से लेकर हर दस वर्षवाद होने वाली जनगणना में अनेक प्रकार से उन की जनसंख्या का अनुपात कम किया जा रहा है। श्री सूरज भान ने इस की क्रूछ मिसालें भी दी हैं।

हरिजनों और आदिवासियों के उद्धार के लिए पूज्य महात्मा जी ने 1932 में कदम उठाया था। और 6 लाख रुपये इकठ्ठा कर के ठाकर बापा को दिए, हरिजन संघ नाम से एक संख्याकायम की। उस के बाद संविधान के द्वारा दस साल की अवधि दी गई, वह बढ़ कर 20 साल हुई और अब उस में दस साल और बढा दिए गये हैं। इस के लिए हम शासन को धन्यवाद देते हैं। लेकिन प्रश्न यह है कि क्या इस प्रकार ग्रवधि बढ़ा कर इन को गिरी हई दशाको सुघारा जा सकता है ? यदि गति में परिवर्तन नहीं लाया गया तो दस साल क्या 100 साल भी बढा दिया जाय तो उस से भी कुछ नहीं हो सकता। इसलिए इस के लिए तो जैसे शरणार्थी भाइयों की सनस्या हल करने के लिये एक प्रयक विभाग नियुक्त किया गया था उसी प्रकार से इन ने लिए भी एक विभाग कायम कर के इन के उद्धार की उचित यो जना बनाई जाय । मिसाल के तौर पर मेरे ग्वालियर में श्री मघाराम जी बहत घनी हैं। लेकिन उन को ग्वालियर राज्य से भूमि दी गई, रूपया दिया गया और ऐसे ही दूसरे भाइयों को भी अनेकों प्रकार से सहायता देकर और विशेष रूप से आर्थिक समस्या को हल करने के लिए उन के लिए अपनेकों प्रकार की उद्योग घंबे खलवाए गए और उस के जिए उपयुक्त धन-

राशि दी गई। तो मेरा निवेदन है इसी प्रकार से इन के आर्थिक स्थिति को सुधारने के लिए भिन्न भिन्न प्रकार के उद्योग घंधे खोले जायं। विशेष रूप से पिछडे हुए इलाके में जैसे हमारे यहां सोपर. विजयपर. वगैरह के इलाके में जैसे हमारे यहां सौपूर, विजय पूर वौरह के इलाके में अधिक सख्या में आदिवासी रहते हैं, अ'ज तक इतने वयं बीत जाने पर भी उन के उद्धार के लिए कोई भी योजना नहीं बनाई गई, कोई भी उद्योग घंघा उन के लिए नहीं खोला बया और उन के जो कुछ अपने घन्छे थे भी, जंगलों से तेंदू के पत्ते, गोंद वगैरह लाने का जो कुझ काके बह करते भी थे, उस का भी राष्ट्रीयकरण किया जा रहा है। तो पहले तो शोषण ठेकेदार करते थे। अब दूसरे प्रकार से जो राष्ट्रीयकरण हो रहा है उस से उन के इस घरेलु उद्योग घंचे में भी रुकःवट पड रही है ।

दूपरी बात यह है कि नौकरियों में इन को अनुपात के अनुसार लिया जाना चाहिए। सुटेवल शब्द का प्रयोग कर के जो इन को अयोग्य ठहरा दिया जाता है उस के लिए मेरा निवेदन है कि उस स्थान की पूर्ति इन को दोबारा सूचना दे कर को जाय। दूसरे उम्मीद-वारों को बदन कर उन रिक्त स्थानों पर जो सुरक्षित हैं इन को रखा जाय।

हमारो तरफ एक विशेष समस्या इन लोगों की है। इन के ऊपर दौहरी मार पड़ रही है। एक तरफ तो इन को डाकू लोग सताते हैं। इस के बाद क्यों कि यह गरीब हैं, इन के यहां जा कर वह लोग इन से चन्दा लेते हैं और धन दौलत भी ले माते हैं लेकिन जब दूसरे दिन पुलिस को यह मालूम पड़ता है कि यहां पर यह ठहूरे ये खाना और इन से चन्दा वगरह लिया है तो उन को पुलिस भी परेशान करती है। इस तरइ से उन को परेशान किया जाता

है कि जहां वह रहते हैं वहां से उन को भागना पड़ता है। तो जो कुछ भी उन के पास थोडी बहुन खेती को जमीन होती है या जीविका के साधन होते हैं उन से बह बँचित हो जाते हैं और दर दर मारे मारे फिरने हैं। तो मेरी यह विशेष प्रार्थना है कि मूरैना क्षेत्र में और जहां भी देश में इस तरह से उन की आ बादी है वहां पर उन के लिए पुलिस की विशेष सहायता का इंतजाम करना अत्यावक्यक है। इन की बार्थिक स्थिति सूघारने के लिए क्योंकि 80 प्रतिशत इन में से किसान हैं तो इन को जमीन देना अत्यावश्यक है। अभी हाल में इस को त्र में एक सरकारी घोषरणा निकली है कि इन की सोसाइटी बनाकर जमीन दी जाय। लेकिन यह लोग इतने पढ़े लिखे नहीं हैं, इतना अज्ञान इन के अंदर है कि इन को सोसाइटी के नियम ही नहीं मालम कि किस तरह से सोसाइटी बनाई जाय। दूसरी बात अगर किसी के ढारा यह सहायता प्राप्त भी करना चाहते हैं तो उन में जो कुछ स्वार्थी तत्व हैं वह इन के नाम से सोसाइटी बना कर और जमीन को इन के नाम से ले कर ग्रपने कब्जे में कर लेते हैं। तो इस प्रकार इन की समस्या हल नहीं हो पाती है। इस लिए इन को विशेष रूप से कोई नया कानून बना कर मदद पहचाई जाय जिस से इन को जमीन मिल सके स्रोर जो शासन द्वारा सहायता दी जाती है उस का ठीक ठीक उपयोग हो सके ।

मैंने जैसा शुरू में निवेदन किया था, देखिये, कैसी विचित्र दशा हैं कि हम।रे यहां मंघाराम जी ग्रीर बिरला जी इन को काफी भूमि दी जाती है, ग्रभी हाल में निगम ने गी इन को जमीन दी है जब कि यह लोग कितना शोषण करते हैं, यह सब को मालूम है। हमारे यहां मंघाराम जी का एक बैंक है जिस में बहुत से लोगों का घन जमा था, बहुत से रिटायर्ड कर्मचारियों का भी पैसा उस में जमा था। AUGUST 28, 1970

[श्वी ग्रात्म दास]

लेकिन आपसी घरेज भगड़े के कारण उन की सब रकम भगडे में पढ गई । कई यों ने तो यह सोच कर कि हमारी रकन डूब रही है इस डर से 100 की जगह 50 ही प्राप्त कर लिया, कइयों ने 25 हो प्राप्त कर के छुट्ठी कर ली, और कइयों की इसी शोक में मृत्यू भी हो गई कि उन की रकम डूब रही है। तो इस तरह का शोषण इन लोगों के द्वारा होता है। लेकिन गरीबों के लिए बैंकों से पैसा मिलने में कठिनाई होती है, उस का वर्णन नहीं किया जा सकता। इसी प्रकार हमारे बिरला जी हैं। उन के यहां उन की जाति के लोगों की भरमार है। और मंघाराम जो के कारखाने में भी यही हाल है। लेकिन हरिजनों के प्रति उन का रवैया बडा विचित्र है। कोई भी राजनेतिक पार्टी हो, कांग्रेस हो या जनसंघ या और कोई पार्टी हो, उनके नेताग्रों को यह अनेक तरीके से अपनी तरफ करके रखते हैं। यहां तक कि उन के लडकों को अपने यहां रख लेते हैं। मैं अपने यहां का बताऊं, क्या तो मिनिस्टर, क्या तो एम० पी सब के लडकों को जो अयोग्य हैं वह अपने यहां नौकर रख लेने हैं लेकिन हरिजन गरीबों के लिए कौई स्थान नहीं है। यही मनोवृत्ति मंघराम जी की है। वह हरिजन गरीब लोगों को कभी अपने यहां नौकरी में नहीं रखते हैं। तो मेरी प्रार्थना है कि हमारे हरिजन और आदिवासी भाइयों के लिए जो समाज में सदियों से पिछड़े हुए हैं जिन के लिये आज तक कोई भी व्यवस्थान तो इन महानुभावों की ओर से और न ही सरकार की स्रोर से हो सकी है, उन के लिए समय बढाया जाय या कूछ भी किया जाय लेकिन कोई ऐसा नियम लागू किया जाय जिस से कि सही रूप में इन का उद्धार हो सके, यही मेरी प्रार्थना है।

श्री राम झेलर प्रसाद सिंह (छापरा): सभापति महोदय, मेरा प्वाइंट आफ आर्डर है। कल जब रेलवे के ऊपर सप्लीमेंट्री डिमांड पर बहस चल रही थी तो एक माननीय सदस्य ने यहां कहा था कि कांग्रेस के सेकेट्री बहुगुणा साहब जो हैं उन के लड़के रेलवे के वकील बन गए हैं..... (व्यवधान).....इस संबंध में मैं ने जानकारी हासिल की तो मालूम हुआ यह आरोप बिल्कुल गलत हैं..

समापति महोदयः यह मिनिस्टर साहव का काम था जवाब देने का। इस समय विषय दूसरा चल रहा है। आप मेहरबानी कर के बैठें। यह प्वाइंट आफ आर्डर नहीं है। मिनि-स्टर साहब चाहने तो स्टेटमेंट दे सकते थे। इस को इस समय आप मत उठाइए।

श्री राम झेखर प्रसाद सिंह : मैं यही कहना चाहता हूँ कि यह आरोप बिलकुल गलत है...

समापति महोदयः नहीं, हम आप को एलाऊ नहीं करते हैं।

भी जनेश्वर मिश्र (फूलपुर)ः यह आरोप अपनी जगह पर सही है।

श्री मोलहू प्रसादः यह बात कमला बहुगुणा की है।

श्री राम शेखर प्रसाद सिंहः कल आप दूसरी बात कह रहे थे, आज दूसरी कह रहे हैं।

SHRI SONAVANE (Pandharpur): Sir, I am thankful to you for giving me a chance to speak on the Constitution Amendment Bill of Shri Suraj Bhan and I really congratulate Mr. Suraj Bhan for his nice thinking and the step he has brought forward. From whatever source this measure has come, I think this House should not make it a prestige issue and whatever measure that uplifts the economic, social political level of the Scheduled Castes and Scheduled Tribes schould be appreciated and upheld by this august House. In that spirit I look at this Bill and I want to say that there are some exaggerated fears in the minds of some of our friends who might think a big chunk of the saets may be taken away from the general pool and therefore, they may be hesitant probably to extent their full support to this piece of legislation. But with the full sense of responsibility and understanding of these figures and with some experience of the Delimitation Commission as an Associate Member working with the Delimitation Commission in I would say that the number of seats that would perheps go to the lot of the Scheduled Caste Scheduled Tribes in States some and Union Territories may be very small. When they arrive at the figures of total number of seats to be reserved for Scheduled Castes and Scheduled Tribes and when they calculate and then divide, the fraction is left. If that fraction is more than, 50, then naturally one seat is added to the reserved quota a of Scheduled Castes and Scheduled Tribes as the case may be. But if the remainder is less than. 50, then that fraction is neglected and Mr. Suraj Bhan's Bill wants that fraction of population which is quite a big chunk of the population in terms of numbers in a State or a centrally-administered area that section should not go unrepresented, that is the intention of the Bill. What the Bill seeks to do is to delete the wording in Art. 330 and 332 and the words to be deleted are "as nearly as may be" occurin Art. 330 sub-clause (2) and Art. 339 sub-clause (3). Now, after deleting these words the remainder Article would read like this.

"The number of seats reserved in any State or Union Territory for the Scheduled Castes or the scheduled Tribes under clause (1) shall bear..."

I am comitting 'as nearly as may be :

"... the same proportion to the total number of seats allotted to that State or Union territory in the House of the People as the population of the Scheduled Castes in the State or Union Territory or of the Scheduled Tribes ..."

This Article deals with the reservation of seats in the House of People and Art. 332 deals with reservation of seats in the Legislative Assembly. So, by deleting these words, some seats here and there, where the fraction, as I stated, is less than, 50 will increase. Otherwise there is no increase at all. And, it is likely that in practical situation: these fractions of less than 50 may not occur at all in calculations. In that case there will not be any addition of any seat. It might be that in all these States the fraction may be .50 or below and in that case one seat may be affected and that would go to the quota af the Scheduled Castes or Scheduled Tribes as the case may be.

Therefore, the exaggarated figures of .85 90, 95 etc. being considered as going to Castes and Scheduled the Schedulated Tribes is simply an imaginary fear and I think hon. Members of this august House Should not be carried away by that fear. The Maximum seats that would be affected would be equal to the number of States and Union Territories for the Scheduled Castes and Scheduled Tribes or, for this House, one seat if at all. It might be also the case that none of the seats might be increased in that fraction is .50 or more. Therefore the variation of any increase may be from zero to about 36 or so in the Legislative Assemblies and probably one or zero to this House. Under these circumstances, I would ask this august House : Shall we grudge this for the Scheduled Castes ? Because as at present, the fraction of .50 or below is neglected. Can we afford not to have them represented in this House ?

My hon. friend Mr. Siddayya made one point. They have sacrificed some of their seats. They gave up the double member constituency where reserve seat was there along with the general seat; two general seats could be won by a reserved candidate. But as per the wishes of the people and the wishes of the House the Scheduled Castes and Scheduled Tribes people have given up that claim. So, the single member constituency came into being. That was the sacrifice that they have done. Because. originally, the framers of the Constitution thought, let the Scheduled Castes and Sche-

### [Shri Sonavana]

duled Tribes people have both the seats. And it did happen in Hyderabad when some of our prominent people were defeated and both the seats went to the reserved candidates.

Now, sir, another argument is put forward that the general people would go unrepresented. In the Union Tearitory where there are only 2 seats, if 2 seats are wone by Scheduled Castes and Scheduled Tribes people, then the argument is, the general people will go unrepresented. With all sincerity at my command may I ask: Will notthese friends belonging to Scheduled Castes and Scheduled Tribes represent those poeple there or in the State Assemblies ? Are they not capable of representing them ? Why shuold we deny them their right to represent the general people in a particular constituency of a State? I think we should have full faith in our representatives who are elected whether they be Scheduled or Scheduled Tribes or others, Equally, and vice versa, the Scheduled Castes also should have complete faith in the general candidate who is elected from their constituency. On both these counts, therefore, I feel that the case put forwarad by some of our friends who have got fears that the general people would go unrepresented and that there would be more seats or plenty of seats going to the Scheduled Castes and Scheduled Tribes is imaginary; all those fears are imaginary fears, and they should be eliminated from the minds of those friends.

The phrase 'as nearly as may be' occurring article 330 and 332 dose not occur in clause 332 (4). I would kindly refer you to that provision which reads thus:

"The number of seats reserved for an autonomous district in the Legislative Assambly of the State of Assam shall bear to the total number of seats in that Assembly a proportion not less than the population of the district bears to the total population of the State."

Here, the phrase 'as nearly as may be' does note occur at all.

Therefore the distinction caused by the neglect of the fraction is very vital for the Scheduled Castes and Scheduled Tribes. Particularly in the smaller areas like Goa, Daman and Diu; Manipur, the Laccadive Islands and the Andaman and Nicobar Islands, if their number is less, they will go unrepresented. In such cases, this amending Bill will come to their help. Therefore, I feel that hon. Members should support this will wholeheartedly and put this measure on the statute-book.

There is another point of view that I would like to place before you. We come here as the representatives of the people and put forth our grievances and viewpoints. But what is the position in the other House? In this House, we are nearly about 82 people representing these communities. But in the Rajya Sabha, whereas we should expect about 40 to 45 seats for these people, three are only four or five. The representation there depends on the sweet will of the political parties in power in the States. For want of a constitutional provision, these people go unrepresented in the other House.

I would submit that whatever little advantage the Scheduled Castes and Scheduled Tribes will get under this Bill should not be denied to them.

Another argument that I would like to put forward is that probably the country is not prepared to let the Members of the Scheduled Castes and Scheduled Tribes contest the general seats. My hon, friend has cited the instance of Shri Danjivayya who did contest for the general seat but was not successful. Here is an eminent personality, who has occupied the position of the Chief Minister of a State, and who is a social worker, who is a graduate and so on, but when he contested the general seat, he did not get elected. That is the picture at present. I do not blame anyone. No doubt we are progressing, but progressing at a slow pace. But let all my hon. friends give a helping hand in this process and be more sympathetic and more generous in this Cause.

I should have thought that weightage should have been given. But if there is no weightage, at least let us have due representation in proportion to population, not neglecting even a fraction.

Lastly, I would again appeal to all political parties that the being a Constitution amendment Bill coming as it does from a Scheduled Caste Member speaks will of our representative character and capacity to initiate legislation. When we are developing and trying to come up, let our other friends please help us, give encouragement to our young legislators. Let me hope that all political parties will be one with us in supporting this legislation so that it is carried thus giving the scheduled Castes and Scheduled Tribes some advantage.

श्री शिव चन्द्र का (मधुबनी) : सभापति जी. इस बिषेयक में जो मांगे हैं वह बहुत ग्रासान मांगे हैं और हमारा फर्ज हो जाता है कि हम उनको कबूल कर लें। बिना बहस किये हुए तकाजातो यही था कि प्रधःन मंत्रीजी खुद यहां पर आती और इसको कबूल कर लेती और संविधान में संशोधन हो जाता। सभी जानते हैं कि हरिजन तथा आदिवासियों के साथ हमारे समाज में इतिहास के आरम्भ से जुल्म हआ है जिसके बहत से उदाहरुएा दिये गए हैं। पूराने जमाने के और आज के उन उदाहरणों को मैं यहां पर दोहराना नहीं चाहता हं लेकिन एक नजीर मैं आपके सामने रखना चाहता है एकलब्य की । एकलम्य जब धनुविद्या में पारंगत हो गया तो गुरु द्रोणाचार्य ने दक्षिणा में उसका अंगूठा काट लिया। इससे दो बातें साबित होती है। एक तो यह कि मादि काल में पूराने समाज में हरिजन आदिवासियों के साथ में जुल्म होता था। जो बड़े गुरु होते थे वेभी जुल्म करते थे। दूसरी बात यह कि कोई भी हरिजन आदिवासी बायलोजिकली अन्फिट नहीं है। उस वक्त विज्ञान इतना बढ़ा हआ नहीं था लेकिन आज विज्ञान इतना बढ़ गया है और वह इस बात को सावित करता है कि हरिजन और आदिवासी बुनियादी तौर बायलोजिकली अनफिट नहीं है बड़ा से बड़ा

काम करने के लिए बड़ी से बड़ी जगह पर जाने के लिए। इसलिए पुरानी जितनी बातें हैं, वेद या पुराण जिनका आधार वैज्ञानिक नही है, समाज का यह तकाजा है कि उन तमाम किताबों में आग लगा दे। अब उनके रहने की जरूरत नहीं है।

सभापति जी, इस देश में जब राष्टीय म्रान्दोलन चल रहा था उस जमाने में दो रहनुमाओं ने इस बात को पकड़ा था। एक तो महात्मा गांधी थे। उनके रखने का तरीका दूसराथा। वे अपना पूरा काम हरिजन के आधार पर करने लगे लेकिन उनका वह वैज्ञानिक आधार हिन्दूस्तान के থা । बाहर दूसरे लोगों ने इसको दूसरे रूप में रखा । माक्सं ने--- वर्कंसं आफ दि वहं युनाइट-इस तरह का नारा दिया। हामरे देश में राष्ट्रीय आन्दोलन में जो दूसरे रहनूमा थे जिन्होंने इसको पकड़ा वैज्ञानिक आघार पर, वे थे डा० राम मनोहर लोहिया । उन्होंने साफ तौर से कहा था कि यदि हिन्दुस्तान को मज-बूत करना चाहते हैं तो स्वष्ट रूप से कह दो कि जो पिछडे हए हरिजन और आदिवासी है उनके लिए 60 परसेन्ट जगहें निर्धारित की जायेंगी ग्रीर उसको पूरी तरह से कार्यान्वित करो । उनका भी पूरी तरह से वैज्ञानिक आघार था। लेकिन आजादी के बाद जो हमारी उम्मीदें थी कि हरिजनों और आदिवासियों के साथ दूसरा सुलूक किया जाएगा, उनका उज्ज्वल भविष्य हैंगा वह हो नहीं सक्त । इसके दो वजूहात है। एक वजह तो यह कि औद्योगीकरण जिस रूप में हमारे समाज में म्रानाचगहिये था वह नहीं आ प या, दूसरी वजह यह थी कि आजादी के बाद जिस को क्लीन पालिटिक्स कहते हैं वह नहीं चलाई गई। अगर ग्रीद्योगीकरण होता है तो ज़ितनी जाती-यताया तफरके होते हैं वे खत्मे होते हैं। आप 19वीं सदी के इतिहास को देखें। जब रेलें शुरू हआ। यह मानना होगा कि जहां पर उद्योग के

# [श्री शित्रचन्द भा]

सेंटर ये वहां यह तफरके खत्म होने लगे भौर एक समान 11 की भावना धाने लगी । अगर आजादी के बाद ग्रोधोगीकरण की गाड़ी चलाई जाती और उस की रफ्तार तेज होती तो यह भेद भाव खत्म होता और गैर-वराबरों का सिलसिला भी खत्म होता । लेकिन आजादी के बाद जिस भौद्योगीकरण का सिलसिला चलाया गया वह दूसरे दृष्टिकोण से चलाया गया । बह पूंजीवादी दृष्टिकोण और पूंजीवादी प्रिंसिपल कर आवार पर चलाया गया । इसी लिये न तो औद्योगिकरण बढ़ सका और भेद भाव खत्म हो सका, न ही एकता की भावना पैदा हो सकी । इस लिये आजादी के बाद भौद्योगीकरण का तेज होना जरूरी था ।

# 16 hrs.

दूसरी बात यह है कि गद्दी की बागडोर हाथ में आई आजन्दी के बाद तब क्लीन पालि-टिक्स न चला कर जातीयता की पालिटिक्स चलाई गई । आ जादी के बाद अपनी गही बनाने के लिये. पद लौलुपता में आ कर हमारे रहनु-ं मात्रों ने इस पालिटिक्स का पूरा उपयोग करना **शुरू कर दिया । यहां पर हरिजनों और** आदि-वासियों को भलाई तो न हो पाई, कास्टीज्म और जातीयता का वातावरण आ गया। हमारे े यहां श्वी बाबू थे. जो बिहार में बड़े गर्म गर्म भाषण किया करते थे कि गंगा के बक्षस्थल को चीरता हग्रा प्रिस आगफ वेल्स जा रहा है। श्री मिटो होस्टल के फाटक की खिडबी पर बैठ कर सिर घूनता था। उन दिनों श्री बडे रियो-ल्यूशनरीज में से था, लेकिन ग्राजादी के बाद जब राज्य की बागडोर उनके हाथ में आई तब बिहार की राजनीति कैसी हो गई ? जातीयता और साम्प्रदायिकता आगे बढने लगी। माज उसी का नतीजा यह हो रहा है कि बिहार ही <sup>3</sup> नहीं बल्कि सारा देश गलत रास्ते पर जा रहा है। आजावी के बाद औद्योगीकरण नहीं बढ़ा

और साथ साथ जो क्लीन पालिटिक्स थी वह भी नहीं चलाई गई । अगर ऐसा किया जाता तो वह भावनायें खत्म होतीं ।

सभापति महोदय : आप इस विषय पर बोलिये, औद्योगीकरए। पर चले गये ।

श्री जिव चन्द्र का : जिस मनसद से यह विधेयक लाया गया है. उस का जो आदर्श हैं उस के बारे में मैं श्री सूरज भान से कहना चाहता है कि अब हरिजन लोग असेम्बलियों में ज्यादा आ जायेंगे या यहां ज्यादा आ जायेंगे तो उस से भी काम चलने वाला नहीं है। उस के पीछे एक बैंकग्राउंड समाज की पूनरंचना की होनी चाहिये। पूर्नानमांश के सन्दर्भ में हमें इस को देखना चाहिये। आज सिंडिकेट और इंडिकेट दोनों को मिला कर आग का रिप्रे-जेन्टेशन काफी है। मैं पूछताहं कि आ ज तक वह लोग क्यों कोई विघेयक नहीं लाये ? 🐔 पछताहं कि आज अगर दोनों कांग्रेस यह फैसला कर लें कि इस विधेयक को पास नहीं करनाहै तो ग्राप का यहां पर इतना रिप्रे-जेन्टेशन क्या करेगा? उन की पार्टियों के जो हरिजन आदिवासी है वह आप के विधेयक के पक्ष में मत देंगे, इस में मुफे शक है। इस लिये उन का ज्यादा रिप्रेजेन्टेशन होने से ही काम नहीं चलेगा। जिस मंच से यह बात चलती है उस का दष्टिकोण और उस का आदर्श समाज की पूनरेंचना के पक्ष में साफ होना चाहिये, और यह बात आप की ओर भी लागू होती है। आज हिन्दस्तान के हर तबके के लोगों के अन्दर इस को अनावश्यक समभा जाये तो क्या वह इस रिप्रेजेन्टेशन के बारे में आप का साथ देंगे यदि यह विषेयक उन के लिये कम्पीटिवय नहीं है ? यदि आप इस विधेयक को हकीकत बनाना चाहते हैं तो इस के पीछे ग्राप को समाज की पुनर्रचना और समाजवाद का आघार रखना होगा । उस मंच से जब यह विघेयक चलेगा तब इसके पीछे ताकत होगी ।

आज इस मंच के बहुत से उदाहरण हैं। ज्यादा उदाहरएा दे कर केवल जो लैंड की समस्या है उस की मोर ज्यान दिलाऊंगा। यह आग्दोलन आज सारे देश में चल रहा है, जिस को आज लोग लैंड प्रेव मूवमेंट कह दिया करते हैं। मैं कहना चाहना हूं कि यह दृष्टिकोण वैज्ञानिक है। यदि आप हकीकत में अपने विषेयक के ग्राद्श के प्रनुकूल काम करवाना चाहते हैं तो आप का फर्ज हो जाता है कि यहां जितने हरिजन ग्रोर ग्रादिवासी रिप्नेजेन्टे-टिव है सब के सब इस भूमि आन्दोलन में हिस्सा बटायें। वह अपने अपने क्षेत्र में जिस तरह से महरौली में आन्दोलन शुरू करें।

जहां तक इन लोगों के रिप्रेजेन्टेशन का सवाल है यह कोई बड़ी मांग नहीं है, इस लिये मैं इस का समर्थन करता हूं और चाहता हं कि हम सब इस को मान लें।

SHRI R. D. BHANDARE (Bombay Central) : Let me disabuse the mind of some Members of the Opposition so far as this Bill is concerned. This Bill has been moved by Mr. Suraj Bhan and our party has whole-hearted by accepted the principle. We are not going to defeat it. Today we cannot put it to vote because we have not the requisite majority to pass it as it is a constitutional measure. Therefore, let them not run with the idea that because we are discussing it we are not going to get it passed ... (Interruptions) You should not have any doubts. What happened the day before yesterday is not the same as what is going to happen today. (Interruptions.)

The point to consider is : to what extent is the Bill, if it is accepted as it is, going to help the Scheduled Castes and Tribes. There was a time when it was suggested that perhaps it my get the Scheduled Castes and Tribes more representation. It was also suggested that if the Bill is to be passed, they may go unrepresented in some areas. When we taken into

consideration both these aspects, we must go back to the position on what principle was the reservation for the Scheduled Castes and Tribes in Parliament and State legislatures accepted? We have accepted democratic both, as a from of Government and as a way of life. Democracy connotes rule by consent and rule by representation. So the question that arises is ; how to seek the consent of the people, Scheduled Castes and Tribes and how to get their representation in legislature, executive and administration. That was the original idea. We have incorporated and enshrined these principles in the Constitution. There was however some slight lacuna. It was that the represention must be based on the population of Scheduled Castes and Tribes. The thinking was that under no 'circumstances representation for the Scheduled Castes and Tribes should be less than the population of the Scheduled Castes and Tribes. In actual practice the mathematical calculation resulted in depriving them their proper representation in Lok Sabha and the State Lagislature. This Bill seeks to remove that lacuna. I am therefore thankful to the mover of the Bill and also to the Government for accepting the priniciple and agreeing to get it passed. As to what would be its consequences, we shall work it out. But today we are laying more emphasis on the Bill because the ensus operations will be started from the next year or from the middle of this year. In this country, census operation has become a matter of politics. I need not emphasise it. At times, what has happened is that because democracy is a matter of numbers. in order to reduce the number of scheduled Tribes, at the initial stage of the census operation itself, the number of Scheduled Castes and Scheduled Tribes is enumerated as less in this country. That has been there for a long time.

After the 1919 constitutional measure this census became a matter of numbers, and thereore it became a matter of politics. In 1931, we had a specific number of Scheduled Cystes and Scheduled Tribes. In the 1941 census, that number vacillated, and it was reduced. In the 1951 census again, the number was reduced. In 1961, that number was not in keeping with the rise in the population of this country. Therefore, it is but

# [Shri R. D. Bhandare]

natural for us to conclude that census operation has become a matter of politics.

I would, therefore, like to make two suggestions. At the time of the census operation enumeration the Census Commissioner must instruct his staff to incorporate in the from the column for religion and, at the same time, in the same column, the caste. You know the welfare of Scheduled Castes has become a matter of charity in this country. A friend of mine was Just now speaking in this House. It has also been suggested a number of times that we are observing a penance, and therefore we must give more to the Scheduled Castes and Scheduled Tribes than what they deserve because their forefathers or our forefathers have ill-treated them. This patronising attitude or attitude of charity shown to the Scheduled Castes and Scheduled Tribes must be given up.

At times, a virulent propaganda is carried on that if you do not mention your caste and community untouchability will be removed and the people will forget it. It is a wrong proposition. The propaganda is, "Do not mention your caste, do not mention that one belongs to scheduled Castes or Scheduled Tribes, and by doing so, untouchability would be removed automatically, abolish automatically, or it would vanish." That is the propagenda. The result will be, unless in the from which is to be filled at the time of the census operation, they are asked to enter both their religion and caste. the Scheduled Castes and Scheduled Tribes are going to have a less number of their population at the time of the census. I am speaking for this reason only, to emphasise on the Census Commissioner that in the census form there must be a column, both for religion and for the community, so that one can know what is the proper and correct number of Scheduled Castes and Scheduled Tibes in this country.

Shri Umanath may be surprised, but in the form, noly religion is mentioned. It is for you to mention your caste or it is for you not to mention it. The prepaganda that if you do not mention your caste it will be considered that untouchability has been removed has created an impact, and therefore, at the time of the census operation, a number of person either through ignorance or because of their gullibility or because they fall a prey to the propganda, do not mention their caste. For that very reason I am emphasising it.

Reservation as a principle has a history. I am glad Mr. Hanumanthaiya is aware of it because he was also associated with Dr. Ambedkar. Originally, in order to give proper representation to scheduled castes and scheduled tribes, a separate electorate was demanded, but because of Mahatma Gandhi. it was given up and the Poona Pact in-1932 was signed. After that, at the time of framing the Constitution, we accepted the princple of double member constituency, so that the scheduled castes and tribes and the general community can, with the help of one another, get the representatives of both the general community as well as the scheduled castes and tribes elected to the Lok Sabha or state legislature. After the experience of 1952 elections, in 1957 second thought was given to this and at the time of Delimitation of Constituencies, the principle, of single member constituency was accepted. What is its significance and importance ? The significance is that there ought to be reconciliation between the general community and scheduled castes and scheduled tribes. To what extent that reconciliation has taken place in actual practice is a question each should put to himself. If there could be complete reconciliation, there would not have been so many atrocities committed on scheduled castes and tibes throughout the country. Not a Single State is free from this stigma. Only the other day just beyond the limits of Delhi, in Haryana, a scheduled caste family suffered at the hands of the general community. In Delhi itself, a year ago a number of actrocities were committed.

Therefore, my conclusion is, even though we have accepted reconciliation as the basis of the new stucture of our society, it has been observed more in the breach than in its observance. Therefore, why not give general seats to the scheduled castes and tribes? If that is done, there can be reconciliation and understanding between the two. If we accept the Bill as it is, there would be an increase of certain seats, but apart from that, why is it that all political parties do not give general seats to scheduled castes 289 Constn. (Amdt.) Bill

and tribes ? Mr. Sonavane was perfectly right in raising it. Can it be suggested that a member from the scheduled caste elected from the general seat would not be able to represent the general community ? Can I, in that event, raise a question, without reflecting on any single Member either present or not, the reverse of it, namely, that all the persons who are elected on the general seat are so competent that they represent their own constituencies or the people in the from in which they should represent ?

SHRI SONAVANE : Or equal to the Scheduled Castes and Scheduled Tribes.

SHRI R.D. BHANDARE : I may not go to the extent of deriving them to that extent but I am prepared to accept Shri Sonavane's proposition that some of the Members of the Scheduled Castes here are more competent than at least a few of the members who have been elected on the general seat. I am not making a speific, positive proposition but I am accepting the proposition of shri Sonavane.

SHRI N. K. P. SALVE (Betul): Are they competent or are they better representatives? I thought, the point he made was that they would be better representatives.

SHRI R.D. BHANDARE : Competency includes better representation. It has its own connotation and meaning I thought, Shri Salve would be able to appreciate it, to put it very midly.

Therefore, what I would like to suggest is that general seats must also be given to the members of the Scheduled Castes and Scheduled Tribes.

Coming to the representatives of the Scheduled Castes and Scheduled Tribes themselves, since under the Constitution we have been given the representation of the Scheduled Castes and Scheduled Tribes so that they can represent the Scheduled Castes and Scheduled Tribes in a proper, able and effective way. Why should they not arm themselves so that they can represent the people, the effect of which will be on the genral community throughout the country ? If the Members here are more effective, I am certain that it shall have its own effect on the people at large and to that extent the atrodities will be less. I do not say that atrocities would be eliminated in toto. because the class and caste structure is such that so long as we do not change the class and caste structure these atrocities in some form or the other will continue. But if we are to be effective in this House and in Legislatures, I am certain that to the extent we would be able to serve our community better than what we have been doing. Again, let, me say, whithout reflecting on any single Member I am suggesting this proposition.

With these words, I again support the Bill, as it is moved, and I hope all political parties, forgetting what happened last week or 15 days ago, will support it not only wholeheartedly but understanding the principle of reconciliation and understanding that ought to be brought about in between the general community and the Scheduled Castes and Scheduled Tribes. With these words, I commend this Bill to the House.

SHRIS. KANDAPPAN (Mettur): Sir, I fully support the Bill brought forward by Shri Suraj Bhan. To my mind the question of increase by a few seats or, as some Members have made out the case, the position of the total number of seats not being materially affected by passing this Bill is not strictly relevant for this discussion. It is the attitude and the approach that we have to make to this problem which, to my mind, is important.

Before coming to that, I would also like to point out that there is definitely going to be a slight increase as to the total number of seats in the Lok Sabha if the Bill is accepted. According to the rough calculation, I think, made by the Government if Shri Suraj Bhan's Bill is accepted, the total number of seats in the Lok Shabha will rise from 114 to 133. That is the calculation, I am told, they have made. So it is a rise of about 19 seats. 19 seats taken as such may not materially affect the fate of the Harijans or the Scheduled Tribes or the Scheduled Castes. But at the same

# [Shri S. Kandappan]

time if we search our hearts and if we just think as to what has happened in the past two decades of Independence and what has happened to the promises made to the down-trodden people, to the underpriviteged people in this country and the increansing agonies they are passing through in various parts of the country, it is definitely legitimate and very right on the part of the Community- members to demand that they should have a representation on the basis of their population. Here I don't think anybody would try to make out a case against this Bill because there would be some reduction of the general seats. It will to that extent affect the general community. If anybody would like to make that suggestion. I would say it will be preposterous and most unfair. In the past we have been claiming and we say that we have even incorporated in our Constitution and statutorily provided for certain privileges and priorities in the matter of employment and other things. We claim that on one side and on the other side, knowingly or unknowingly we have been depriving them even of their due and rightful representation in Parliament as well as in Legislatures. So, according to the basis of the population, if they have to get 19 seats more, they must and they should get it. So, as far as the Bill is concerned, I am sure the Government will accept it and as regards my hon friend, Shri Bhandare who assured us that the Government has already accepted this ...

SHRI R. D. BHANDARE : At least I have been given freedom.

SHRI S. KANDAPPAN : We all know what happens to so many assurances that the Government give in this House. So, when the promise comes not even from the Minister but from a Member of the Government side, naturally we cannot be so complacent and think it is done and it is already decided. Anything may happen next session. I would rather warn Mr. Bhandare and others. You better be vigilant and try to see that from the Government side there is acceptance to this measure.

SHRI R. D. BHANDARE : Any way we are going to support the 'Bill.

SHRI S. KANDAPPAN : When I say Mr. Bhandare, I mean the Government party.

Now actually by getting this measure, as I have said, passed, it is not as if they will have all the moral uplift and they will have all the material benefit that they have been longing to have for a long time in this country. But what is to be done ? I would like to say very categorically which I had mentioned on the floor of the House on many an occasion, the Social Welfare Ministry at the Centre is more or less a propaganda poster which is used for election purposes. Nothing more is served by this department and the meagre allocation that they get is rather sufficient only to meet and disperse the administrative charges for the various proliferated departments that they have under them. So they should be a little more serious about it and if they genuinely want to do something, they should activise the work with regard to the prevention of untouchability, with regard to the up-left of the downtrodden masses and with regard so to so many handicaps they are suffering from. That is one thing.

I felt a little aggrieved when members from the community while making speeches here, if you have watched them carefully, seem to be a little apologetic about the demand that they make. This is the kind of atmosphere in this country where even hon Members are Phychologically having that inhibition or Psychologically having that feeling that they cannot demand certain things in this country of ours as a right and only they can make a demand from the higher cast men at the help of affairs. This is something which is a very awkward situation in which we are still fighting and struggling to get over it. So this is the position which we have to get rid of. For that I would say and I would compliment Mr. Suraj Bhan very much. And I feel that Dr. Ambedkar when he had certain differences with Gandhiji, when we look at it from a distance as this after 25-30 years, I am sometimes inclined to think that Dr. Ambedkar was justified. He wanted to retain the identity of the Harijan community and he wanted to see that under no cirumstance they are allowed

to be a pawan in the political games of the various Parties, Unfortunately, that is what has bappened in this country. There may be a few Parties which are genuinely trying to do something but still we do find most of the political Parties definitely ... (Interruptions). I am sure we of the DMK are more or less identified with the backward communities. I think Mr. Salve agree with that position. There needs to be done much still. It is not enough. I do feel even in over own State we are having a lot of hanbicaps. In the this country which is under-developed there is a lot of problems of unemployment and under-employment. There is bickering for jobs and big jobs. Naturally small privileged community, which ever that community be, has the advantage and edge over the under-privileged community and top-ranking administrative people the being what they are, are naturally Psychologically a verse to permit certain posts and berths to the underdogs. That kind of atmosphere is rather prevailing throughout the country. It my be a question of degree. It my not be so bad in my part of the country. It my be worse in other places. But still it is there. If you just take the senior cadre officers of Directors and Secretaries at the Central Government level, how many Harijans, are there ? If you look at the state level, hew many are there? I am rather proud to sav that our State seems ' to be the leading State in that respect in providing certain high posts of higher officers to backward classes. With regard to other State I find most of them are rather very backward. Tall promises are made during elections. They say qualified people are not available. This is the sort of situation. How long are we going to permit it to continue in this country? The constitution-makers thought in their wisdom that by providing a safeguard for about 20 or 10 years the problem would be solved. But now we have deen extending it. I am afraid at this rate you cannot solve this problem even in a century unless otherwise perhaps the whole thing erupts and there is a coaflagration in this country, a revolution in this country or to put in mildly the backward people and the down-trodden people take the law in their own hands. The day will come sooner or later. If

we are complacent enough to-day that they will continue in their slumbers for some time, we are thoroughly mistaken. I am sure the Government will realise the danger and how they are sitting over a volcano.

There is another problem. Most of the Scheduled Castes and Scheduled Tribes live in rural areas. There my be certain number in the urban centres but they live mostly in rural areas and 70 to 80% of our People are illiterate. In the the so-called national press, either in English or whatever be the language, all the representations that appear there or the demands that are made in the Press are from the microscopic minority which are literate and which mostly live in urban centres. If there is a small problem that a water tap is not functioning properly in a town, there is a letter to the Editor in the papers and proper authorities will learn about it and they will rush to the place and see that is rectified whereas in rural areas say in Madhya Pradesh for miles and miles together there is no drinking water for months together and people have to walk for mile and miles together and nobody from Bhopal or any other urban centre my know of it.

Then there are various shameful and disgraceful incidents which we come across. What comes to our notice by way of Calling Attention notices etc. on the floor of the House would be one per cent or two percent of what actually happens in this country. I dare say that most of us are not getting information as to what really happens in the country, in its various nooks and corners; and what sort of difficulties these people are facing. This is high time for us to give very serious consideration to all these aspects.

This Bill that Mr. Suraj Bhan has brought is a basic right which they should demand. In fact, I may put it the other way. During the past 23 years, the upper class community, those who were at the helm of affairs, those who were controlling politics, and administration in this country, have been cheating the lower class people. They have been cheating them by giving the imp-

#### [Shri S. Kandappan]

ression or the pretension that they are being helped with certain reserve seats, but at the same time, not even giving their equal due and their equal ratio. So, actually, all along, they have been cheated. As hon. Members from the ruling side have already said, this is a Bill which we have to accept, although we have not heard as yet from the Ministers of the Cabinet. I hope Government will accept the Bill and that Government will see the awakening and the sense of feeling among the Members of this House as well as elsewhere and take a lesson from such things. I hope that they will realise that the country is not sleeping any more and that Harijans and Adivasis are very conscious about these things. I trust some serious consideration will be bestowed by the Government to this problem. That is why we are having this discussion for the past so many days; 20 hours or 25 hours have been fixed but what is the outcome of it ? Every body patted Shri Hanumanthaiya, the Hon. Minister. I would willingly and happily join with them. He is an efficient, an able administrator. He is very sympathetic to Harijans. But what does this sympathy mean without sufficient money to back it ? It will be of no avail. He can do precious little with the allocation that he gets. So, this kind of platitude must cease, and Government must seriously act upon it.

In fact, as I have once suggested, I would even prefer this Social Welfare Department at the Centre to be wound up and the money given to the various States. But then probably Mr. Bhandare may say, in that case, there would not be any check on the State Governments. Sir, I for one, would not like to give a position of superiority to the Central Government. If you think that the Central Government by some inherent virtue is better suited to do this kind of work than the State Governments, I do not agree there. We know this because of our experience.

SHRI R. D. BHANDARE: That is all right in your state. But what is the experience in other States ?

SHRI S. KANDAPPAN: There can be sufficient safeguards and checks which Parliament can exercise and which Central Government can definitely exercise. That is not a very impessible thing. But, what is it

thata Central Department can do? I know the hon. Minister will say, "What could I do"? The Government has given me only so much maney. Planning Commission has givea me only so much money. Mr. Hanumanthaiy a made history in Mysore State; he has made a mark for himself as a good administrator in this country. I hope under his leadership this department will really get some fillip; and some real work could be done.

With these words, I support this Bill and I hope that during the next session the whole House will unanimously carry this Bill.

SHRI D. AMAT (Sundargarh) : At the outset, I thank you for having given me the opportunity to speak for a few minutes at least at the fag and of the discussion on this Bill. Since the time at my disposal is very short, I shall be very brief.

First of all, I would like to quote a few figures from this book published by the Government of India. Here, it has been mentioned that Rs. 275 crores has been spent for the welfare of the backward Classes during the last 20 years. In addition to that, another Rs. 69 crores has also been spent for the welfare of the Scheduled Castes and Scheduled Tribes. Rs. 275 crores is a very big sum. If this is converted into one rupee denomination notes and the notes are spread lengthwise along the circumference of the globe, they will go round the earth six times. After spending such a huge sum, what have we so far achieved ?

The result achieved so far is below expectation and very disappointing. In the case of Orissa, according to the present population based on 1961 census figures, the Scheduled Castes population is 42,23,757, that is, 24.07 per cent; the population of the Scheduled Tribes is 27,63,885. This makes a total of about 70 lakhs; but what is their representation in the Assembly ? The number of Scheduled Caste is only 22 whereas it should have been 27; in the case of the Scheduled Tribes, the number of MLAs is 34, whereas it should have deen 42. Orissa having the highest concentration of Scheduled Tribes and Scheduled Castes, the total population of backward classes is about 69 lakhs.

As for education, their literacy percentage is only 7.2, which is a very poor percentage. In Schools and Colleges, their enrolment is not up to the mark. The Scheduled Castes and Scheduled Tribes students are not considered sympathetically, though there is a specific percentage reserved for the Scheduled Castes and Scheduled Tribes and other backward classes of this category. It will not be an exaggeration to say that the backward Classes people are not only geographically isolated but also socially segregated. So, the only way out to bring them on a par with the other people of India is through education and solving their economic problem. So, scholarships, stipends and full cost of the School buildings in the far flung villages of the Schudled areas or Adibasi villages must be provided. Nutritious mid-day meals should be provided to them. If they will be educated, untouchability will also automatically vanish away. Besides, the pressure on Services is also a burning problems now adays. So, the Scheduled Castes and Scheduled Tribes students should be imparted education which is craft-based and employmentoriented, so that after leaving the schools they will not be a burden on Government for employment. They should learn to maintain themselves.

Again, up till now, there is no reservation for the Scheduled Castes and Scheduled Tribes, in the Armed Forces of Inia, Tdhis is a clear violation of article 335 of the Consitution of India in its applicability to this field of public service. So, the objective of a classless society is a farce. We find from the UPSC reports for the last 15 years, that is, the period from 1950 to 1965, that about 8,000 boys were recommended for different cadres and services but to our utter dimsay we find that only 9 Scheduled Castes and 5 Scheduled Tribes were appointed. This is very discouraging. This shows where we stand in connection with the admission or entry into the different services under Government.

In this connection, I would like to quote what Mahatma Gandhi had written in Young India dated June 6, 1947. He had said :

> "All the neglected classes of Scheduled Castes so-called aboriginal classes

should receive special treatment in the matter of housing and education. But lip sympathy has been shown towards the Scheduled Castes and Scheduled Tribes who are said to be the weaker sections of the society."

The Scheduled Castes and Scheduled Tribes form the hard core of the backwardness of the country. There is a deliberate attempt and leeward behaviour to keep these people out of services—defence and military services—in spite of the clear constitutional provision for their free entry into all public services.

I shall cite some startling facts regarding ordnance factories which were disclosed in the 55th Report of the Estimates Committee of the Lok Sabha 1956-57 that in regard to civilian employment in the Defence Ministry, there has been little improvement in the representation of the Scheduled Castes and Scheduled Tribes. This is an official report. Uptill now 17 annual reports have been presented to this august House since the exalted post of the Commissner was created in 1950. Their various recommendations are there only in the reports; they are never implemented.

So frustration and resentment are gathering momentum among the Scheduled Castes and Scheduled Tribes. On 8 August, 1968, the 14th and 15th Reports of the Commissiner were being discussed in this August House. What happened ? Government took it very lightly, as usual and was caught unawares by a snap defeat on a motion. As a result, the constitutional safeguards are not being implemented. This is a sufficient lesson for the Government.

Now I come to the central welfare schemes. Under art. 338 (2), a special officer designated as Commissioner is to be appointed to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution and their implementation. But what is actually happening? The post of Director General for Backward Classes Welfare was created in 1963. Under him, Zonal and Deputy Directors are working for backward classes welfare. What are the duties and functions of these Zonal and Deputy Directors? Is it a fact that most of these officers posted in AUGUST 28, 1970

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the zones have no function as the implementation of welfare schemes is done through the State Governments concerned ? If so, are these posts not superfluous and unnecessary?

This only adds to overall administrative expenditure.

MR. CHAIRMAN : His time is up.

SHRI D. AMAT : This is the first time I am speaking in the last  $3\frac{1}{2}$  years.

We are thinking in terms of pruning the plans for want of resources to harness the projects. It is well known that several schemes under the States could not be financed for want of funds.

So I do not think it is desirable at the present Juncture to maintain an elaborate set up under the DG and posting a large number officers at the zonal level headquarters numbering about 17 regional offices.

The Commissioner for the Scheduled Castes and Schedule Tribes who is only to evaluate and report on the constitutional safeguards for the tribes has a large office. Unncessarilly and for no reason, he has been divested of the Supervisory function after the creation of the post of DG, Backward Classes Welfare. It is rather a waste of money to have such a huge office under the Commissioner.

The Commissioner collects data and information from State Governments for submission of his annual report. So how is such a huge organisation under the Commissioner justified. What is the necessity of maintaining white elephants at the cost of money meant for the Scheduled Castes and Scheduled Tribes ? Their duties are only to visit places sporadically and give false assurances to the half-fed, ill-clad, uneducated and innocent people who hardly get a square meal a day. Their assurances are also never implemented.

The Central Social Welfare Board is a unique phenomenon in the history of welfare of backward classes. They produce voluminious annual reports and other books only. Also it is a unique coincidence that this Board was registered as a charitable company on Ist April 1969 under the Companies Act of 1956. It is the day of the great April fool ! You should not try to make further fools of the Adivasis and Harijans.

In support of my apprehension, I would like to draw the attention of the hon. Minister to a news item which appeared in the *National Herald* of 30th August, 1968, which says : "These are all charitable companies and flourish at the cost of Scheduled Castes and Scheduled Tribes. They are the real exploiters."

In addition to this, there are other voluntary organisations also to work for the Scheduled Castes and Scheduled Tribes, namely, Harijan Sewak Samaj, Bharatiya Depressed Classes League, Bharatiya Dalit Sewak Sangh, Hind Sweeper Sewak Sangh, Servants of India Society, Tata Institute of Social welfare, Ishwar Saran Ashrama and Bharat Sewak Samaj of which there has been much discussion and debate on the floor of the House.

The 17th Report of the Commissioner of Scheduled Castes and Scheduled Tribes for 1967-68 also says that these voluntary organisations can do more effective work. So, instead of maintaining such a huge and elaborate organisation under the Commiossner, the Government should entrust this work to the voluntary organisations.

Over and above all this, there is the Yojana Bhavan in Parliament Street, New Delhi, the abode of the Planning Commission which has to organise study teams on tribal development programmes, with the object of giving practical effect to the various recommendations.

So, to avoid top heavy administration, I suggest to the Government that the post of Director General with all his paraphernalia be abolished and the money ment for the Scheduled Castes and Scheduled Tribes should be given directly to the respective States. Thus a saving of 80 per cent on the staff and establishment can be effected. The money so saved should be utilised for reclaiming lands and giving them to the Adhivasis to avoid this land grab activity. escalated by anti-social elements.

I may mention another thing which has not been done so far. The Dhebar Commission Report of 1960-61, in Volume I, Chapter 39, page 416, has clearly mentioned that the following areas should be declared as scheduled areas. Champua and Anandapur Sub-Division of Keonihar District, Baud Sub-Division of Phulbani District, Kashipur Taluk of Kalashandi now under Korapur District, Deograh and Kochinda Sub-Division of Sambalpur District, Juangpirh area of Pallahara Sub-Division and Saurika area in Kamakhyanagar Sub-Divisian of Dhenknal District These areas have the highest concentration of Scheduled Tribes in Orissa. Till now they have not been declared as scheduled areas. All facilities should be given to these pople. Out of sight out of mind should not be the rule. Their case should be taken into consideration. While concluding my speech I suppose the bill with thanks of the chair.

MR. CHAIRMAN : Shri Basumatari. May I request the speaker to be as brief as possible because the number of speakers is large?

SHRI BASUMATARI (KOKRAJHAR) : I have heard the last speaker with rapt attention. The Bill which has been introduced by Shri Suraj Bhan is very befitting. The hon. Minister has been a Chief Minister and is one of the national leaders. He knows the difficulties of the Scheduled Castes and Scheduled Tribes. I hope he will be able to convince the Government to accept this Bill. This Bill only seeks to do justice to the Scheduled Castes and Scheduled Tribes by increasing the number of seats. There are various ways in which the Scheduled Castes and Scheduled Tribes have been deprived of their rights so far. The Scheduled Tribes have been deprived of many ecomomic and political facilities. The hon. Members may not know how. A Scheduled Caste is a Scheduled Caste wherever he goes, to whatever community he belongs. In regard to Scheduled Tribes, it is amazing, in fact shameful. If a Scheduled Tribes goes out of the area where he lives declared by the President as the Scheduled Area according to the Fifth or Sixth Schebule, he is deprived of many facilities laid down in the Constitution. In Chambal, in Madhaya Pradesh, one-third of the tribals

had been deprived of being listed in that State because of the declaration of the Fifth Schedule. My friend suggested that some oreas should be included. Even if that area is included, members of the same family may not be included in the list in some other area. He will have to await the revised list of Scheduled Castes and Tribes that has been introduced but I am in doubt whether it is going to be passed as intended.

Hon. Members point out that three reports of the Commissioner and the report of the Elayaperumal Committee are discussed together after three years. It only shows how sincere the Government is about their development. We see the attention paid to our speeches here. There is no point in being emotional unless the speech is heard Whenever we speak here elswhere we are laughed at. That is the tragedy about these people.

My friend referred to the percentage of these people in the services. It is 2.11 in class I and 3. 11 inclass II-I mean the percentage for Scheduled Castes. The percentage for the Scheduled Tribes is 0.59 in class I and 0.41 in class II like that. 'We the Tirbals have not been able to come up to even one per cent, in class I or II. The IAS figures are better because there are pre-examination centres in Allahabad, Madras and now in Punjab. In these three areas, the IAS results are slightly better. I request the Minister to suggest to all the States to have similar examination centreet for class I and II services also.

An hon. Member suggested that a committee similar to the Committee the Welfare of the Scheduled Castes and Tribes in Parliament should be constituted in the States also. So far as I know the hon. Minister's State, Mysore alone has constituted a similar committee. He should suggest to all the States also to have such committees so that the conditions of these persons could be discussed every year and improvements suggested in the Assemblies If the Bill on the revision of lists is not coming during this session, he should press the Government and the concerned Parliamentary Committee to bring it in the first week of the next session. This Bill has to be accepted by the Government because it concerns with seats for Scheduled Castes and Scheduled Tribes.

#### [Shri Basumatri]

If this Bill is accepted, and if you remove area restriction, then, as I said earlier, onethird of the Scheduled Tribes who have not yet been included as Scheduled Tribes, will be included. Why I stress this point is because we have extended the time for reservation of Scheduled Castes and Scheduled Tribes for another 10 years, so that these unfortunate people can get the benefit of the last fully three years. Since days Independence. Much injustice has been done to them:

As you know, many of the Scheduled Tribe people in the tea-gardens in Assam were deprived of the benefit only on the ground that they belong to a shifting population or a flouting population, and that they were going from Madras or elsewhere to work in the tea-gardens. They had been shifting like that in the British times. So, they were considered as belonging to a shifting population and not included in the population of Scheduled Castes and Scheduled Tribes. in Assam Now, there is no question of their shifting. They are all citizens of Assam, and they have equality with others and they could all be taken as belonging to the tribals if the area restriction is removed. At the same time, there are some other tribes who have migrated from other States outside the tea-gardens. They are also tribals. So is the case in Orissa, as an hon. Member pointed out earlier. Not only are they living in the Scheduled Areas, but there are so many other areas outside the Scheduled Areas where they live, and one-third of the tribal population in Orissa and also in Bihar has been deprived of this benefit. I hope the Minister in charge will take this into consideration. I know he is a very sincere man and at the same time had working. Not only that. He is a man of strong mind. I know him very will since 1946, from the days of the Constituent Assembly. Since then, he has been one of the eminent men who officen changed the policy the Congress. Every time when there was a need for change. Whenever a President or somebody high in office continued as such for three to five years, Mr Hanumanthaya used to ask, "Why, is there no other man to replace him ?" So, I hope he will exercise his own judgment, because, as I said, he is a man of strong mind and strong determination, I Hope he will do justice

to the Scheduled Castes and Scheduled Tribes.

As I said the other day, we are very glad to have him as the Minister in charge of the Department, dealing with the welfare of Scheduled Tribes and with the Socialwelfare Department. Priviously I used to say that this Department should be dealt with either by the Prime Minister or at least the Home Minister. Now, I have modified it and feel that Mr Hanumanthaiya will do justice to this department. I request him to see that this becomes & Ministry manned by a fullfledged Minister. A separate Ministry should be formed for this Department.

With you permission, I might also submit that this department of Social Welfare has almost become, or it seems to be, defunct. They cannot reply to the queries; they cannot do anything. From the way it is now administered, I am constrained to say so. I repuest that the Minister must take that aspett also into consideration, and I hope he will go into the matter deeply and serious and do justice to the cause of the unfortunate Scheduled Castes and Scheduled Tribes.

SHRI S. M. BANERJEE (KANPUR) : Sir, it was decided in the morning that at 5 O'clock the House would be deciding whether to sit tomorrow or not, and then...

MR. SPEAKER : It will be decided by the Speaker. (Interruption)

SHRI S. K. TAPURIAH (Pali) : The decision has already been taken.

SHRI BAL RAJ MADHOK (South Delhi): It cannot be decided again. In the House it has already been decided that on Saturdays the House will not sit. Now, you cannot reverse the decision. The decision has been taken last time. They cannot again take another decision in a buff. (Interruption)

SHRI S. M. BANERJEE : I am not talking of Saturdays only. (Interruption)

MR. CHAIRMAN : Please resume your seats.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANS- **PORT** (SHRI RAGHU RAMAIAH) : A formal motion is coming.

MR. CHAIRMAN : A formal motion is coming. (*Interruption*) Please hear me, when the hon. Speaker was in the Chair this morning, this question was raised; and he is coming before the House. Either you negative it or you pass it, when it comes before the House.

SHRI PILOO MODY (Godhra) : Rule 338 says :

> "A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session."

Therefore, this motion cannot be brought.

MR. CHAIRMAN : When the motion comes, it will be decided.

SHRI D. N. PATODIA (Jolore): At what time is it coming?

SHRI BALRAJ MADHOK : It is a very important matter, Will it be decided at the fag end of the day ?

SHRI RAGHU RAMAIAH : A motion has already been given by Mr. Umanath and I am told by the Lok Sabha Secretariaitht it is being circulated to members. it will be brought up here at 6 O' clock.

SHRI PILOO MODY : Why not at 9 O' clock? or 12 O' clock

SHRI RAGHU RAMAIAH : It has to be circulated and it is coming.

MR. CHAIRMAN: Mr. Shiva Chandika Prasad.

भी शिव चंडिका प्रसाद (जमनेदपुर): सभापति महोदय, मैं उस कांस्ट्रिएन्सी से आता हूं, जट्टा पर काफी संख्या में हरिजन और आदिवासी लोग रहते हैं। वहाँ पर काफी पढे लिखे हरिजन और आदिवासी भी हैं। मैंने कुछ . दिन पहले काफी पढ़े लिसे मैट्रिक और ग्रेजुएट हरिजनों और आदिवासियों के नामों की सूचि भी मत्री महोदय के पास भेजी है। (Interruptions).

SHRI PILOO MODY: The Parliamentary Affairs Minister is making a mockery of the rules of this House. He has completely undermined the whole basis of democracy. Why should he show his back to the Chair and go on conversing? (Interruptions).

भी शिव चंडिका प्रसाद : मैं कह रहा या कि मैं एक ऐसी कांस्टिटुएन्सी से आता हूं जहां पर काफी कारखाने हैं, सरकारी दफ्तर है और स्कूल्स हैं। मैं चाहता हूँ कि इन सभी 'जगहों में कम से कम आटवीं कक्षा तक के टीचसं और क्लास 4 की नौकरियों हरिजन और अदिवासी भाइयों के लिये रिजर्व कर दी जायें।

दूसरो बात यह है कि हरिजन और आदिवासी क्षेत्रों में सड़क बनवाने, स्कूल चलाने कुएं बनवाने, ट्यूबवेल लगवाने—माइनर और मेजर इरिंगेशन वगरह के कामों के लिये, अस्पतालों के लिये और मकान बनवाने के लिये सरकार को रुपयों से ग्रौर भी ज्यादा मदद करनी चाहिये।

मैं यह भी चाहता हूँ कि इन क्षेत्रों में काफी संख्या में ग्रेन गोला खोली जाये। ग्रव हरिजन और ग्रादिवासी भाइयों की सुविधा के लिये उन की संख्या और भी बढ़ाई जाये। जितने भी इंडस्ट्रियल एरियाज और जहां हरिजन और ग्रादिवासी भी रहते हैं वहां से दारू भट्टी हटा दी जाय और ग्राभे नहीं खोली जाय।

अन्त में मेरा सुफाव यह कि बहुत से ऐसे क्षेत्र हैं, जैसे जमशेदपुर में और मास पास की जगहों में, जहां हरिजन और बादि-

# [भ्वी शिव चण्डिका प्रसाद]

बासियों के ढाई-ढाई तीन तीन वर्ष के बच्चों के पढ़ने का कोई अच्छा प्रबन्ध नहीं है। सरकार को चाहिये कि उन के लिये वहां पर रेजिडेंशल स्कूल सोले और सरकार की तरफ से वहां होनहार और उज्जवल भविष्य वाले बच्चों को पाला जाये, पढ़ाया लिसाया जाये ताकि वे अच्छे वातावरएा में रहें। ग्रगर यह प्रबन्ध हो जाता है तो आगे चलकर बह समर्भेंगे ही नहीं कि वह हरिजन या आदिवासी हैं। उन रेजिडेंशल स्कूलों में रह कर अच्छे नागरिक बन कर निकलेंगे और आगे चलकर हिन्दस्तान के लिये बडा अच्छा काम करेंगे।

श्री शिव चरण लाल (फ़िरोजाबाद): सभापति महोदय, श्री सूरजभान ने जो बिल पेश किया है, इसका मैं हार्दिक सभयंन करता हूं। इसके साथ ही मैं सरकार कीं लापरवाही तथा उपेक्षा वाली निति की निन्दा भी करना चाहता हूं। यह जो बिल है यह पास तो होगा ही लेकिन देखना यह है कि इसके पास होने के बाद भी क्या होता है। हम बीस साल से देख रहे हैं कि प्रस्ताव पास होते हैं लेकिन पास होने के बाद भी उन पर अमल नहीं हुआ है और उनके लिए कुछ नहीं किया गया है।

फतक नारे लगाने से सियासत कैसे बदलेगी जबानी बात करने से दियानत कैसे बदलेगी अमल से दूर हो कहना तो आदत कैसे बदलेगी जब रूप ही बदले फिर हकीकत कैसे बदलेगी।

जहाँ कथनी और करनी में बहुत अन्तर हो तो कैसे आप्ता की जासकती है कि 22 साल से जो हरिजनों की मलाई की बातें की जाती रेही हैं, उनको कार्यरूप दिया जाएगा। हमें आज्ञा थी कि जब हमारी सरकार बनेगी तौ इन हारेजनों का कल्याण होगा। लेकिन

# हमारी यह म्राशा पूरी नहीं हुई।

पिछले बजट में हरिजनों की चर्चा हुई थी। उस चर्चा में मैंने यह कहा था कि केन्द्रीय सरकार जितने आश्वासन हरिजनों की हालत को सुघारने के लिए देती है, खुआछूत को मिटाने अ।दि के सम्बन्ध में देती है, उनका नतीजा यह हो रहा हैं कि समस्यायें सुलफाने के बजाय उलफाती जा रही हैं।

मैं कहना चाहता हूं कि जहां तक नौक-रियों का सम्बन्ध है, हरिजनों को उन लोगों के साथ मम्पीटी शंज में कम्पीट करना पड़ता है, उन के साथ आप इनको बिठा देते हैं जो अंग्रेजी स्कूलों में पढ़े लिखे होते हैं, जो सूट और टाई पहनते हैं, जो मम्मी ढैडी कह कर अपने माता पिता को पुकारते हैं जबकि इन हरिजनों के बाप दादा या पड़दादा कभी पढ़े नहीं थे। उनके मुकाबले में इनको बिठाया जाए तो कहां से वे इनका मुकाबला कर सकते हैं।

एक बहुत ही शर्म की बात मैं आपको बताता हूं। यहां लोक सभा में नौकरियां निकली थीं। हरिजनों के लड़के बी॰ ए॰ पास थे, सैंकिंड डिविजन में पास किया था। उसको उसके नम्बर देख कर ही फेल कर दिया गया। मैंने एम॰ पीज से इसकी शिकायत की है। झब झाप ही बताएं कि क्या हो रहा है ? जो बिल आया है यह तो पास होगा ही किन्तु 22 साल से हरिजनों पर जो अत्याचार हो रहें हैं, उसके उपर सरकार आज भी कोई ध्यान नहीं दे रही है और उनके साथ न्याय नहीं कर रही है।

श्राप देखें कि कहौं तक अन्याय हरिजनों के साथ हो रहा है ? उनको मुर्दा जलाने तक की जगह नहीं मिल रही है इस युग में। हरिजनों के नाम से बात तो की जाती है और उनके नाम से कई संस्थायें भी बनी हुई है 309 Constn. (Amdt.) Bill

लेकिन बास्तव में हरिजनों के नाम पर लूट चल रही है। जो उन संस्थाओं को अनुदान मिलते हैं वे जिन को जाने चाहिए, जिन पर खर्च होने चाहिए नहीं होते हैं। मैं आपको उदाहरण देना चाहता हूं स्मशान में भी अछूतों के लिए स्थान नहीं मिलता है। ग्रसर उजाला जो 12 अगस्त का है उसमें यह खबर खपी थी:

मलगढ़ 1 अगस्त । खैर के ग्राम बिरौना में एक हरिजन के शव को श्मधान में न जलाने देने का समावार मिला है ।

पता चला है कि जब लोग छिद्दा हरिजन के शव को दाह संस्कार के लिए ले जा रहे थे, कुछ लोगों ने रोक दिया ।

हरिजनों के पास अपनी कोई ऐसी भूमि नहीं हैं, जहां वे दाह संस्कार कर सर्के। जिला अधिकारियों से हस्तक्षेप की म्रपील की गई है।

नतीजा यह हुआ कि शव को वे चादर में लपेटे हुए डोलते फिरते रहे और उनको जलाने के लिए स्थान नहीं मिला और शव सड़ गया। नई दिल्ली तक में मोची गाव में इनकी इमशान भूमि पर नई दिल्ली नगरालिका ने काटेदार तार लगा दी है। अब वहां ये जा नहीं सकते हैं। गरीब आदमी दो रुपया खर्ज करके जमुना पर जा कर दाह संस्कार कर नहीं सकते। इतनी शोंचनीय दशा इनकी है।

अब माप अनुदानों की बात को ले। नई दिल्ली में हैं एक संगठन है हिन्द मेहतर सेवक समाज, नई दिल्ली जिस को 1 लाख 21 हजार 176 रुपये अनुदान के दिए गए हैं। यह रुपया जाता है, कहां खर्च होता है, इस पर आपका ध्यान जाना चाहिये। समाज कल्याण मंत्री से मैंने एक सवाल किया था हिन्द स्पीपर सेवक समाज के बारे में। मेरा सवाल 503 नम्बर का था कि हिन्द स्वीपर सेवक समाज को प्रति वर्ष कितना अनुदान दिया जाता है ?

इस के उत्तर में मूफे बताया गया कि 1966-67, 1967-68 और 1968-69 में कमश: 27,392 रुपये, 52,412 रुपये और 82,521 रुपये के अनूदान दिए गए। मैं चाहता हूं कि बताया जाए कि इन मनूदानों की राशियों को कहां खर्च किया गया, किस तरह से किया गया? अगर इनका दुरुपयोग हआ तो आपने क्या कार्रवाइ की । इसी तरह से भारतीय दलित वर्ग लीग, नई दिल्ली को 1,18,440 का अनु-दान मिला है। ग्रब आप ही बताइये क्या यह काम दिल्ली में ही करने के लिए रह गया है, देहातों में नहीं किया जाना चाहिये ? अगर यह रुपया ग्रामीरण जनता पर खर्च किया जाता तो क्या अच्छा नहीं होता और क्या उसका सदूपयोग नहीं होता ? वहां पीने के लिए पानी के कुएं तक नहीं हैं. पानी उनको पीने के लिए नहीं भरने दिया जाता है। अनेक प्रकार की असुविधाओं का उनको वहां सामना करना पड़ता है । लेकिन दिल्ली में छुआछत को दूर करने के लिए उनको म्रनूदान दे दिये जाते है । इसी तरह से और भी संस्थायें चल रही हैं जैसे हरिजन सेवक संघ, दिल्ली जिस को 6 लाख 89 हजार 641 रुपया अनुदान के लिए दिया गया है एक साल में । इसका काम क्या है ? अस्पृश्यता विरोधी प्रचार, संस्कार केन्द्र, केष, तकनीकी प्रशिक्षण, अनुसूचित जातियों के लिए आश्रम स्कूल, संमार्जनों और मेहतरों की कार्यदशाओं में सुध।र । ये सुधार कहां कहां छो रहे हैं, यह मैं जानना चाहता हूं ?

लोकुर कमेटी की रिपोर्ट के 14 नम्बर के पैर की तरफ मैं आपका घ्यान दिलामा बाहता हूं। हरिजनों में भी एक विशेष वर्ग है जो इन सारी सुविषाओं का उपभोग कर रहा है श्रौर उनको वह वर्ग खा जाता है। उस में यह लिखा है:

> कुछ समय से इस बात का साक्ष्य है कि अनुसूचित जातियों तथा अनुसूचित

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[श्री शिव चरण लाल]

आदिम जातियों के लिए जो रियायतें रखी गई हैं उनका एक बहुत बड़ा भाग अधिक संख्या वाले तथा राज-नीतिक दृष्टि से सुसंगठित समुदाय हड़प जाते हैं।

मैं चाहता हं कि इस सब की पूरी जांच होनी च।हिये। मैं चाहता हूं कि म्राप हरिजनों के साथ न्याय करें। उन में भी ऐसा है कि बडी मछली छोटी मछलियों को खा जाती है। इस को आपको तोडना चाहिये। आप बताएं कि कितने बाल्मीकियों को ग्रापने कलैक्टर बनाया है, मिनिस्टर बनाया है, कितने कंजरों, कितने घोबियों को और कितने घानूकों को को बनाया है। जो सवाल मैंने आप से किया था उसका ग्रापने उत्तर दे दिया है। मैंने श्रीमती फूल रेगु गुहा से कहा था और मैं आप को भी चिटठी लिखने वाला हं। ग्राप दिल्ली में लाखों रुपया बरबाद कर रहे हैं। उसको आप बन्द करें और उस रुपये को आप देहातों में खर्च करें। वहां छु शाछूत है। वहां कुएं नहीं हैं. लोगों के पास रहने के लिए भोपडियां तक नहीं हैं। उन के वास्ते झोंपड़ियां और मकान बनाने पर ग्राप रुपया खर्च करें।

अन्त में मैं इतना ही कहूंगा कि ग्राप हरिजनों के साथ न्याय करें ग्रौर किस तरह से रुपया खर्च किया जाता है, इसकी आप जांच कराइये। मैं यह भी चाहता हूं कि हरिजनों के साथ आप ईमानदारी का बरताव करें।

श्री आंकार लाल बेरवा (कोटा) : यह जो बिल पेश किया गया है इसका मैं हृदय से समयंन करता हूं। जो बात आप से बाईस साल पहले हो जानी चाहिये थी कांग्रेस के राज की वजह से वह नहीं हो पाई है। 275 करोड़ रूपया इन्होंने शैंड्यूल्ड कास्ट झौर ट्राइब्ज के नाम पर खर्च किया है। इस में से डेढ़ सौ करोड़ रुपयाही उनको इन्होंने खिलाया होगा और बाकी साराये \*\*

समापति महोदेय : यह रिकार्ड पर नहीं जाएगा । जो एलीगेब्रेंज इन्होंने लगाए हैं और जो दूदी प्वइंट नहीं होगा वह रिकार्ड पर नहीं जाएगा । एस्रीगैबर्ज रिकार्ड पर नहीं जाएंगे ।

(Interruption). What proof has he got that the Department has mismanaged the amount ? I will not allow such wild charges to be made. He must write to the Speaker first and then bring the charge against anybody,

SHRI P. K. DEO (Kalahandi): That applies in the case of a charge against an individual; not against the Department. When there is a charge against any individual, only than the previous intimation is to be given to the Speaker. But when a charge is against the mismanagement of the Department or the Government, that is not necessary. (Interruptions)

श्री ग्रोंकार लाल बेरवा: यह गवनंमेंट पिछले तेईस सालों में हमारा खून पी गई है। हम को यह बात कहनी पड़ेगी, दस बार कहनी पड़ेगी। (ब्यवधान) \*\*

सभापति महोदयः यह रिकार्डं पर नहीं जायेगा। माननीय सदस्य सोबर्ली बोलें।

श्री म्रोंकार लाल बेरवाः वह रुपया कहा चला गया ? हरिजनों और आदिवासियों का काम एक पाई भी नहीं हुआ ।

बैंकों का राष्ट्रीयकरण किये हुए एक साल हो गया है। आप बैंकों की रिपोर्ट मंगा कर देख लें, उन में दो परर्सेंट भी हरिजन सर्विस में में नहीं है।

इस समय हाउस में हरिजनों और आदि-वासियों की समस्याओं के बारे में वाद-विवाद हो रहा हैं। लेकिन इस समय यहां पर कितने BHADRA 6, 1892

ेसदस्य हैं ? अगर यहां पर रवड़ी खाने **का** कार्यंक्रम होता, तो सारा हाउस भरा होता। ं लेकिन आज एक भी सफेद टोपी नहीं है। हम बैठे हुए है। (व्यवधान) अगर उन लोगों को हरिजनों और आदिवासियों के साथ हमदर्दी है, तो कम से कम बैठ कर सुनें ती सही । लेकिन उन के कान पर जुंभी नहीं रेंगती है । वे हमारी बात भी नहीं सुनना चाहते हैं। कांग्रेस की बैंचें साली पड़ी है। सिर्फ तीन चार आदमी बैठे हए हैं। एक ऊंघ रहा है और दूसरा बात कर (व्यवधान) गवर्नमेंट शिडयूल्ड है L और शिड् यूल्**ड** ट्राइव्ज के कास्टस कार सा बिन्दा है लेकिन वह उन की बात भी सुनने के लिए तैयार नहीं है। मान लीजिए, ग्रगर इस सदन में शिड्यूल्ड कास्ट्स ग्रौर शिड्यूल्ड ट्राइव्ज के सदस्य 120 न हो कर 180 होते, तो ये लोग हमारी चम्पी करते। इसलिए आवश्यक है कि हमारी जनसंख्या के मुताबिक हमारे लिये सीट्स रिजर्व की जायें।

श्रगर हरिजनों को ऊँचा उठाना है, तो हर एक हरिजन एम० एल० ए० को चुनाव लड़ने के लिए पाँच हजार रुपये और एक जीप औ हर एक एम० पी० को हम हजार घ्यये औरदो जीपेंदी जायें।

भी कतिक उरांव (लोहारडगा) : झौर आदिवासी को ?

श्री ओंकार लाल बेरवा : आदिवासी को पंद्रह हजार रुपया। बेचारा गरीब आदमी चुनाव में बड़े आदमियों का मुकाबला कैसे कर सकता है ? गौवों में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज की कोई बुक्कत नहीं है । उनको बोट नहीं डालने दिया जाता है । चुनाव के समय उनको उनके घरों में बन्द कर दिया जाता है । इसलिए ऐसी व्यवस्था की जाये कि ग्राम पंचायतों के चुनावों में इन जातियों की जन-संख्या के बाघार पर पंच और सरपंच आदि चुने जायें ।

दिल्ली, नसीराबाद, माबू मौर अजमेर

आदि जितने भी संघराज्य या कैन्टूनमेंट्स हैं, उनमें बेरवा कम्युनिटी को शिड्यूल कास्ट्स में नहीं लिया गया है, जबकि दूसरे राज्यों में वे शिड्यूल कास्ट्स में सम्मिलित है। दिल्ली में बेरवा कम्युनिटी के चार लास आदमी है, लेकिन उनको शिड्यूल्ड कास्ट्स में नहीं लिया गया है, क्योंकि कल वे इन लोगों की छाती पर मूँग दलने वाले हो जायेंगे। इस लिए हमको शिड्-यूल्ड कास्ट्स से अलग रखा जा रहा है और हमें अपने अधिकार नहीं दिये जा रहे हैं। मैं सर-कार से इस ब।त का विरोध प्रकट करता हूं। ये लोग श्री जगजीवन राम की चम्पी करके यहां पर आ गए हैं। अगर ये लंगा स्वयं प्रपने पैरों पर खड़ा होना सीखें, तो हमारी सब कठि-नाइयां हल हो सकती हैं।

17.26 hrs.

MR. DEPUTY-SPEAKER in the Chair]

जहौतक शिआ का सम्बन्ध है, मैं यह जानना चाहता हं कि कितने हरिजनों और आ-दिवासियों को विदेश में शिक्षा प्राप्त करने के लिए छ।त्रवृत्तियांदी गई है। एक दो को भी नहीं । जिन लीगों को छात्रबुतियां देकर विदेशों में भेजा जाता है उनमें कोई गुप्ता है, कोई जैन है, और कोई शर्मा है। इनफमैशन और ब्राडकास्टिंग के महक्मे में चार भी हरिजन अधिकारी नहीं हैं। फिर भी यह सरकार कहती है कि वह हरिजनों और ग्रादिवासियों का कल्याए। कर रहीं है। इन तेईस सालों में उसने हमारा जरा भी उद्वार नहीं किया है । नाम हमारा है, लेकिन काम इन लोगों के होते हैं। कहा जाता है कि समाज कल्याण विभाग को इतना रुपया वे दिथा गया है । जव डायरेक्टर, होस्टल का सुपरिन्टेंडेंट, कमिशनर ग्रौर दूसरे बड़े अधिकारी शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के होंगे, तब हम समझेंगे कि यह सरकार इन जातियों के लिए कुछ करना चाहती हैं। इस समय तो इन सब पदों पर शर्मा जैन, और गूप्ता ग्रादि हैं। जब मैं भारत में

श्री ओंकारलाल बेसा

राप्ट्रपति और प्रघान मन्त्री के पदों पर शिड्यू-ल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के व्यक्तियों को देखूँगा, तभी मैं समफ्रूँगा कि देश को आजादी मिली है।

श्वी रामावतार झास्त्री (पटना) : उपाघ्यक्ष महोदय, श्री सूरज भान ने जो संखिषान(संशो<sup>-</sup> षन) विषेयक पेश किया है .....

MR. DEPUTY-SPEAKER : You can continue the next day. We pass on to the pext item.

## 11.30 hrs.

## HALF-AN-HOUR DISCUSSION

## RESTRICTION ON INDIANSTAKING WINE IN BIG HOTEVS IN DELHI

MR. DEPUTY-SPEAKER : we shall now take up the half.an-hour discussion to be raised by Dr. Sushila Nayar. This was originally fixed for the 21st August, 1970. The discussion, however, was postponed and it is being held now. The ballot of notices seeking permission to participate in the discussion received under rule 55 (5) which was held on the 21st August, 1970, the date ortginally fixed for the half-an-hour discussion holds good for today also. Therefore, the Members who secured the first four positious in the ballot held on the 21st August, 1970, will also participate in the discussion in addition to the Mover.

DR. SUSHILA NAYAR (Jhansi) : I am raising this discussion on points arising out of the answers given to Starred Question No. 34 on the 28th July, 1970, regarding discrimination against Indians at the hotel bars. The hon. Minister had replied on day there was no discriminathat tion. He said that Indians staying in hotels could drink but other Indians could only be served durinks in the hotel bars if they were the guests of fornot discrimination? this eigners. Is What then is the meaning of discrimination? I think this estriction is not only disorimination and halds Indians second-class citizens, but it is something worse; it makes beggars of Indians. It means more or less virtually forcing them to become

## Indians taking Wine in Delhi 316 hotels (HAH Disc.)

dependent on their foreign friends to buy them a drink.

As you know, I am opposed to drinking altogether. I stand for complete prohibition. Therefore, when the Minister says that he is not going to allow the facilities granted to foreigners to be used by Indians to have a good time etc. etc., I sympathise with this object, but I think that a better method to achieve it would be for the the Minister to stop serving drinks to all people, foreigners or Indians, at the hotel bars.

I have nothing to say against restrictions on drinking. I however, do feel that these restrictions should apply equally to foreigners and Indians. If certain concessions are to be given to foreigners, I can understand it, and, they may serve them drinks in their own rooms. So long as there is no prohibition or there is partial prohibition in any particular State, those who stay in the hotels, if they come from such a culture that they need drinks, that may by all means be allowed to have drinks in their own rooms, but let there be no public drinking in the hotels. When our people go abroad, do the foreigners bend backward to provide facilities and the type of atmosphere and the type of food and other drinks which we are used to ? They do not. But there are certain places where we can get those things. Similarly, we may also enable our foreign guests to have some of the facilities they need and even go out of our way to provide them with those facilities, but not in public, not in such a way that the drink habit gets respectability. This means that the hotel bars may be closed down and drinks may be served to whoever is staying in the hotel, if they so desire, in their own rooms; further, in States where there is prohibition, the foreigners can be given permits and they can avail of them if they want to. As the hon. Minister knows, when Mr. Khurschev came to Bombay, Shri Morarji Desai was the Chief Minister and he offered him a permit for drinking, but Mr. Khurschev said 'No' while I am in your State, I shall abide by the laws that you have here. I wish I could also have prohibition in Russia', and he narrated the havoc that drink was playing in U. S. S. R. The hon. Minister may at least put all